

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-1899/ND/2019
IA/3399/2022, IA/2401/2023

IN THE MATTER OF:
M/s. Cargo Planners Ltd

...PETITIONER

Vs.

M/s. Aakriti Info-Media Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Ashutosh Gupta, Adv.
Gaurav Rana, Adv. Ajitesh Kumar
in IA/2401/2023

For the Liquidator

:Adv. Priyanshi Sharma

For the Respondent/Corporate Debtor

:Adv. Akshay Goel and Adv.
Harsh Jadon, for Respondent No.
1 in IA/2401/2023

ORDER

IA/3399/2022

Ld. Counsel on behalf of the Liquidator is present. None appears on behalf of the Respondent. It is noticed that earlierailable warrants were issued against the Respondent and as mentioned vide order dated 24.02.2023 Court Officer was directed to inquire from the concerned police station regarding the execution of the said warrants. The Court Officer may inform the outcome on the next date of hearing. List the matter on **21.08.2024**.

IA/2401/2023

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of R-1 is present. None appears on behalf of the R-2 GST Department. Vide order dated 16.02.2024, last opportunity was given to the R-2 to appear and argue the matter. None appeared on behalf of the R-2 today also. R-2 is set *ex parte*, list the matter on **21.08.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**